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Title: Regarding increasing incidents of atrocities on women in Karnataka.

KUMARI SHOBHA KARANDLAJE (UDUPI CHIKMAGALUR): Mr. Chairman, Sir, I would like to throw light on a burning issue of the State of Karnataka. I would like to bring to the kind notice of this House that the Sandalwood State of Karnataka seems to be stinking with rotten crimes like rape, molestation and sexual assault on women. Once considered the safest haven, Karnataka has witnessed around 50 cases of rape in the last fifteen days and 10 cases on the 19th of July alone. In Bengaluru the most heinous case that was reported, which shocked the entire State, was when a six year old child was raped by two teachers in a classroom. A five years old child was raped by a skating master in a sports academy on 20th July. Last week, a 17 year old girl was raped and murdered on her way to college in Udipi district. The school authorities in Bengaluru have said that they are not responsible for the safety of the children. No action has been taken against the school. The State Government is not taking any action.

These incidents have shaken the faith of millions of school going children and their parents across the State of Karnataka. Atrocities on helpless women like mentally retarded, elderly women, deserted and abandoned women, minor girls are simply intolerable for the society and protests against this is happening all across the State.

The law and order situation in the State has deteriorated, more so, with regard to the protection of women.

The point is that law and order in the State has depleted notoriously at the cost of safety of women. This can be explained with a special note on the recent rape case of a 22 year-old girl in a moving car in Bangalore. ...(*Interruptions*) There is no Government in Karnataka and there is no law and order there ...(*Interruptions*) When the victim went to the police station to lodge a complaint, the police inspector filed the complaint under IPC Section 166A instead of Section 276. ...(*Interruptions*) Do not disturb me. Are you against rape or supporting rape? ...(*Interruptions*) The inspector of the State Home Minister's constituency not only tried to dilute the case but also went absconding after the case was booked against him. ...(*Interruptions*) Sir, it is a serious issue in Karnataka. All parents and children are on the streets protesting against this case. So, please allow me to speak for one more minute. ...(*Interruptions*) After Delhi Nirbhaya's incident of 2012 and the nation-wide uproar, a more stringent law has been passed in this august House. But it has not struck the hearts of the offenders in Karnataka. ...(*Interruptions*)

HON. CHAIRPERSON : You have already mentioned your points.

...(*Interruptions*)

HON. CHAIRPERSON:

Shri A.T. Nana Patel and

Shri Shivkumar Udasi are allowed to associate with the issue raised by Kumai Shobha Karandlaje.